

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. _____ OF 2025

(Arising out of SLP(C).....D.No.53360/2024)

RAM NATH (DEAD) THROUGH PROPOSED LRS. & ORS.

... APPELLANTS

Versus

STATE OF HARYANA & OTHERS

... RESPONDENTS

O R D E R

1. The application for permission to file the Special Leave Petition is allowed.
2. The application for setting aside abatement and the application for substitution are also allowed.
3. Cause-title be amended accordingly.
4. Delay condoned.
5. Leave granted.
6. Learned counsel for the parties are *ad-idem* that the appellants are entitled to enhanced compensation in terms of the judgment dated 08.04.2021, passed in C.A.Nos. 1330-1332/2021 @ SLP(C)Nos.28052-28054/2018 (M/s Acquainted Realtors LLP Etc.Etc. vs. State of Haryana & Ors.).
7. Consequently, the appellants are also held entitled to the same amount of compensation as has been awarded to the other land

owners vide the above-cited judgment. Ordered accordingly.

8. The appeal stands allowed to the extent indicated above.

.....J.
(SURYA KANT)

.....J.
(NONGMEIKAPAM KOTISWAR SINGH)

NEW DELHI;
JANUARY 31, 2025.

ITEM NO.34

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)Diary No(s).33052/2023

[Arising out of impugned final judgment and order dated 27-02-2019 in RFA No.2080/2013 passed by the High Court of Punjab & Haryana at Chandigarh]

OM PARKASH & ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

**IA No. 184873/2023 - CONDONATION OF DELAY IN FILING
WITH**

Diary No(s). 53360/2024 (IV-B)

FOR ADMISSION and I.R.

**IA No. 302162/2024 - APPLICATION FOR CONDONATION OF DELAY IN FILING
THE APPLICATION FOR SETTING ASIDE THE ABATEMENT**

IA No. 302160/2024 - APPLICATION FOR SUBSTITUTION

IA No. 302159/2024 - CONDONATION OF DELAY IN FILING

IA No. 302163/2024 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

IA No. 302161/2024 - SETTING ASIDE AN ABATEMENT

Date : 31-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Siddharth Mittal, AOR
Mr. Deepak Agrawal, Adv.
Mr. Abhijeet Varshney, Adv.
Mr. Darshan Sejwal, Adv.
Mr. Sumit Kumar Sharma, Adv.
Mrs. Shilpa G Mittal, Adv.

Mr. Gagan Gupta, Sr. Adv.
Mr. Saurabh Gupta, Adv.
Mr. Jasbir Singh, Adv.
Mr. Ananta Prasad Mishra, AOR

For Respondent(s) Mr. Alok Sangwan, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Sumit Kumar Sharma, Adv.
Mr. Rajat Sangwan, Adv.
Mr. Annirudh Sharma, Adv.
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.

Mr. Fateh Singh, Adv.
 Mr. Gyanesh Kumar Maheshwari, Adv.
 Mr. Sameer Mehndiratta, Adv.
 Mr. Vikram Patralekh, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

SLP(C).....D.No. 33052/2023

1. Learned counsel for the petitioners states that he has been instructed to withdraw the instant Special Leave Petition.
2. The Special Leave Petition is accordingly dismissed as withdrawn.

C.A.No...../2025 @ SLP (C).....D.No.53360/2024

1. The application for permission to file the Special Leave Petition is allowed.
2. The application for setting aside abatement and the application for substitution are also allowed.
3. Cause-title be amended accordingly.
4. Delay condoned.
5. Leave granted.
6. The appeal is allowed to the extent indicated in the signed order.

(SATISH KUMAR YADAV)
 ADDITIONAL REGISTRAR

(PREETHI T.C.)
 ASSISTANT REGISTRAR

(Signed order in C.A.No...../2025 @ SLP
 (C).....D.No.53360/2024 is placed on the file)